

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A. No. 1445/2018

New Delhi, this the 2nd day of May, 2018

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MS. NITA CHOWDHURY, MEMBER (A)**

Anuradha Arya
Applicant ID : 2014253731
TGT Sanskrit, Group 'C'
Aged about 30 years,
W/o Sh. Som Dutt
GNCTD, Khera Dabar,
New Delhi – 110073. .. Applicant

(By Advocate: Shri R. Satish Kumar)

Versus

1. The Principal,
Sarvodaya Vidyalaya,
Surhera (1822003)
South West,
New Delhi-110043.
2. Director,
Directorate of Education
Old Secretariat,
5, Alipur Road,
Delhi.
3. Govt. of NCT of Delhi
Through Chief Secretary
Delhi Secretariat,
Players Building
IP Estate,
New Delhi. .. Respondents

ORDER (ORAL)**By Mr. V. Ajay Kumar, Member (J)**

Heard the learned counsel for the applicant.

2. The applicant, a Guest Teacher TGT (Sanskrit) under the respondents, filed the O.A. seeking grant of back wages for the period she was de-engaged.

3. The applicant's services were de-engaged by the respondents vide Annexure A2, which reads as under:

“Mr./Ms. ANURADHA ARYA, Guest Teacher TGT Sanskrit, Son of/Daughter of RANVIR SINGH resident of W/O SOM DUTT, RZ-91 VEER NAGAR STREET NO-2, WEST SAGARPUR NEW DELHI-110046 stands De-engaged w.e.f. 06/09/2017 from this school on account of Joining of regular teacher.”

4. Questioning the said de-engagement, the applicant filed the O.A. No. 109/2018. However, as the respondents have re-engaged the applicant w.e.f. 16.01.2018, the applicant withdrew the said O.A. and, accordingly, the same was dismissed as withdrawn vide order dated 22.01.2018.

5. Admittedly, the applicant has not worked for the period for which she is claiming her back wages. The applicant was not a regular employee and she was a Guest Teacher engaged in an existing vacancy till the regular teacher joins. Her de-engagement

on 06.09.2018 was, admittedly, due to joining of a regular teacher only.

6. Hence, we do not find any illegality in the action of the respondents either in de-engaging her on 06.09.2018 or in not paying the salary for the period the applicant has not worked. Accordingly, the O.A. is dismissed. No costs.

(NITA CHOWDHURY)
Member (A)

(V. AJAY KUMAR)
Member (J)

/Jyoti /